

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No.408**

**IA/3026/ND/2022, IA/4437/ND/2021, IA/5062/ND/2021,  
IA/2415/ND/2022 IN IB/444/PB/2021**

**IN THE MATTER OF:**

M/s Gluckrich Capital Pvt Ltd	...	Applicant
Versus		
Mr. Shiv Kumar Jatia	...	Respondent

**Under Section 95(1) Of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 11.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,  
HON'BLE MEMBER (JUDICIAL)  
DR. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant in IA No. 3026/2022 : Ms. Swarlipi Deb Roy, Adv.

For the RP : Ms. Prachi Johri, Ms. Abhipsa Sahu, Advs.

For Core Logistic Pvt. Ltd. (Creditor) : Mr. Raghav Kapoor, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**IA/3026/ND/2022**

Learned Counsel for the applicant is present physically and has submitted that they have filed this application against the respondents No. 1-M/s Gluckrich Capital Private Limited, respondent No. 2-Mr. Shiv Kumar Jatia and respondent No. 3-Leading Hotels Limited. Learned Counsel for the applicant has further submitted that they have served notice to the respondents in the year 2022, however, in the interest of Justice, let a fresh copy of notice along with a copy of today's order be served to the respondents. Let this matter be posted to 08.08.2024 along with remaining IAs.

**Sd/-**

**DR. SANJEEV RANJAN  
MEMBER (TECHNICAL)**

**Sd/-**

**MANNI SANKARIAH SHANMUGA SUNDARAM  
MEMBER (JUDICIAL)**